

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL AT
CHENNAI
(APPELLATE JURISDICTION)**

**Comp App (AT) (CH) No.03/2023
(Under Section 421 of the Companies Act, 2013)**

**(Arising out of the Order dated 02.12.2022 in
MA(C/ACT)/41/KOB/2022 to MA(C/ACT)/59/KOB/2022 in
TCP/21/KOB/2019
passed by the National Company Law Tribunal,
Kochi Bench, Kochi, Kerala)**

In the matter of:

M/s. Bhagyodayam Company
represented by its Administrator
Mr. Jinan KR ...Appellant
V
Shri Binoy K Joseph ...Respondent

Present:

For Appellant : Mr. K.R. Jinan, Administrator
Mr. Abhilash Nediyaalil Abraham, Advocate

WITH

Comp App (AT) (CH) No.04/2023

M/s. Bhagyodayam Company
represented by its Administrator
Mr. Jinan KR ...Appellant
V
Shri George Gomez ...Respondent

Present:

For Appellant : Mr. K.R. Jinan, Administrator
Mr. Abhilash Nediyaalil Abraham, Advocate

WITH

Comp App (AT) (CH) No.05/2023

M/s. Bhagyodayam Company
represented by its Administrator

Mr. Jinan KR

...Appellant

V

Shri Fibin Francis

...Respondent

Present:

For Appellant : Mr. K.R. Jinan, Administrator
Mr. Abhilash Nedyalil Abraham, Advocate

WITH

Comp App (AT) (CH) No.06/2023

M/s. Bhagyodayam Company
represented by its Administrator

Mr. Jinan KR

...Appellant

V

Shri Jude Antony

...Respondent

Present:

For Appellant : Mr. K.R. Jinan, Administrator
Mr. Abhilash Nedyalil Abraham, Advocate

WITH

Comp App (AT) (CH) No.07/2023

M/s. Bhagyodayam Company
represented by its Administrator

Mr. Jinan KR

...Appellant

V

Shri Antony Jaison

...Respondent

Present:

For Appellant : Mr. K.R. Jinan, Administrator
Mr. Abhilash Nedyalil Abraham, Advocate

ORDER
(Virtual Mode)

06.02.2023: Heard Mr. K.R. Jinan (Administrator) appearing for the ‘Appellant’, in the Comp. Appl. (AT) (CH) Nos.03/2023, 04/2023, 05/2023, 06/2023 and 07/2023.

Let ‘Notice’ be issued to the Respondents in the above Comp. Appl. (AT) (CH) Nos.03/2023, 04/2023, 05/2023, 06/2023 and 07/2023 through ‘Speed Post’, returnable by 20.03.2023.

The Administrator, is directed to furnish the ‘Requisites’, along with the ‘Process Fee’, be filed / paid, within ‘Three Working Days’, beginning from ‘Today’, before the ‘Office of the Registry’, without fail. If the Administrator, of the ‘Appellant’, provides the ‘Mobile Numbers’ and ‘E-Mail’ Addresses, of the Respondents, in the above Comp. Appl. (AT) (CH) Nos.03/2023, 04/2023, 05/2023, 06/2023 and 07/2023, then, in that ‘Mode’ also, the ‘Office of the Registry’, is to issue ‘Notice’ to the ‘Respondents’, as stated above.

The ‘Office of the Registry’, is directed to ‘List’ the matter on **20.03.2023.**

[Justice M. Venugopal]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

ghk/svk